

- implementing the approved watershed development projects will be released by the Zilla Parishads/DRDAs to the Panchayats/Watershed Development Committees.
4. The Panchayat Samiti at the block level shall have the right to monitor and review the implementation of the programme. At the village level, the Gram Panchayat shall be fully involved in the implementation of the programme especially Community organisation and training programme and use its administrative authority and financial resources to support and encourage the formation of self-help groups/user groups and the operation and maintenance of the assets created and the common property resources such as pasture lands, fisheries tanks, plantation etc.
 5. Each project implementing agency (PIA) shall carry out its duties through a watershed development team (WDT). The WDT shall work exclusively and full time for the watershed development project in the selected villages. The Watershed Development Team members are responsible to conduct Participatory Rural Appraisal Exercises in each of the selected villages and will collect information about the village community and the watershed and their problems and achievements. Where a watershed is co-terminus with a village panchayat or its area is confined within the boundaries of a village panchayat, the Gram Sabha of the Panchayat will be designated as the Watershed Association which will monitor and review the progress, approve the statement of accounts, formation of user groups/self-help groups, resolve differences or disputes between different User Groups/Self-Help Groups etc.
 6. The overall supervision shall be in control of the watershed association and activities of the watershed development project shall be carried out by a Watershed Committee which will be responsible for co-ordination and liasoning with the Gram Panchayat, Watershed Development Team, DRDA/ZP and Government Agencies for its smooth implementation of the Watershed Development Project. Each watershed development project shall have a watershed Secretary. He will be a full-time paid employee of the Watershed Association.
 7. On an average, a watershed of approximately 500 ha. can be identified and selected by the watershed development team in consultation with the Panchayat/village community and one PIA can handle a total area of 5000-6200 ha. of land in the watershed project. The watershed projects under DPAP/DDP/IWDP/I-JRY would be implemented in the districts and blocks that have been notified by the Government of India under the respective programmes.
 8. The funding pattern for watershed Development Projects for all area development schemes will be for a period of four years in the form of 25% of the project outlay shall be released in the first year, 40% in the second year, 25% in the third year and the remaining 10% in the fourth year which shall be divided amongst the following project components subject to the percentage ceiling mentioned against each.

(i) Watershed Treatment/ Development works/ activities	-	80%
(ii) Watershed Community Organisation	-	5%
(iii) Training	-	5%
(iv) Administrative Overheads	-	10%
<i>Total</i>	-	<i>100%</i>
 9. The PIA shall be responsible to submit progress reports on each of the watershed development project once in every quarter to the ZP/DRDA and the ZP/DRDA will submit the consolidate QPR, Utilisation Certificates and Audited Statement of Accounts to the Government of India, Ministry of Rural Areas and Employment in their respective Department quarterly on regular basis.

Central Sector Power Project

2794. SHRI K. PRADHANI : Will the PRIME MINISTER be pleased to state :

(a) the name of the States where Central Sector Power projects have been commissioned during the Seventh and Eighth Five Year Plans;

(b) whether any Central Sector Power project has been set up in Orissa during the above Plans; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Central Sector Power Projects have been commissioned in the States of Andhra Pradesh, Assam, Bihar, Gujarat, Rajasthan, Jammu and Kashmir, Madhya Pradesh, Orissa, Tamil Nadu, Uttar Pradesh and West Bengal during the Seventh and Eighth Five Year Plans.

(b) and (c) Talcher STPS (2x500 MW) executed by National Thermal Power Corporation has been commissioned in Orissa during this period.